

(c) whether it is also a fact that the firms have refused payment of the principal amounts and stopped paying monthly interest to the depositors for the last several months; and

(d) whether Government propose to appoint an Administrator just as they have done in the case of M/s. Anand Finance (P) Ltd. for the above firm also to protect the interests of the depositors?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) and (b). The Company has accepted deposits from the public to the tune of several lakhs of rupees, but the exact amount of such deposits could not yet be ascertained, as the accounts of the company have not been audited since 1961.

(c) Complaints received by the Company Law Board indicate that the management have refused payments to depositors in several cases.

(d) On a petition under Section 391 of the Companies Act, the High Court, Punjab have appointed a Board of Directors of Anand Finance Private Limited. Government had no hand in the said appointment.

#### **Reserve Bank Loan to Bihar Cooperatives**

**2606-D. Shrimati Ramdulari Sinha:** Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that the Reserve Bank of India propose to sanction a loan of Rs. 4 crores for short term to Bihar Cooperatives;

(b) if so, the conditions of the loan;

(c) the steps to be taken so that the conditions of loan are fulfilled; and

(d) whether there is any proposal for conversion of short term loans into medium term loans?

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra):** (a) Yes, Sir.

(b) to (d). Information is being collected and will be laid on the Table of the House.

12 hrs.

#### **CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE**

##### **REPORTED LIKELIHOOD OF SUSPENSION OF U.S. GRAIN SHIPMENTS**

**Shrimati Tarkeshwari Sinha (Barh):** Sir, I call the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the following matter of urgent public importance and I request that he may make a statement thereon:

Reported likelihood of suspension of U.S. grain shipments.

**श्री बागडी (हिसार) :** अध्यक्ष महोदय, इस पर मेरी एक व्यवस्था है। इस घनान आकर्षण से बिहार राज्य के अनाज का सम्बन्ध है, इसके बारे में जो काल-एटेंशन और काम रोको प्रस्ताव दिये गये हैं, क्या उनका जवाब इसी के साथ आयेगा और उन पर सवाल-जवाब होगा, जैसा कि बिहार के मुख्य मंत्री ने अपने बयान में कहा है कि इसकी सारी जिम्मेदारी केन्द्र पर है ?

**अध्यक्ष महोदय :** वह मैंने शाम को 6 बजे रखा है, इस वक्त एक से ज्यादा नहीं ले सकता हूँ।

**The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam):** At present the bulk of our requirements of imported foodgrains are imported from USA under P L 480. The balance of funds still available under the September 1964 Agreement, as amended by exchange of letters from time to time, would enable a shipment of about 3.5 lakh tonnes of wheat and milo from U.S.A in December, 1966 With the quantities which have al-